

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, SPECIAL BECNH (COURT - II)**

**Item No. 213**

**(IB)-2240(ND)2019**

**IA/2397/2021, IA/1284/2021, IA-4155/2020**

**IN THE MATTER OF:**

**M/s. Hi Tech Resource Management  
Limited**

... **Applicant/Petitioner**

**Versus**

**M/s. Overnite Express Limited**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 07.09.2021**

**CORAM:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** Nibruti Samal-Counsel for the RP

IA 2397 of 2021: For The Financial Creditor Adv Yash Vardhan Deor

**ORDER**

**IA-1284/2021:** This report is filed by IRP with respect to Constitution of Committee of Creditors annexing the notice of publication and list of claims received. The same is taken on record subject to just exceptions.


**With this, the IA stands disposed off.**

**IA-2397/2021:** Ld. Counsel for the Applicant/RP states that Respondent No.2, 3 & 4 have not file reply till date. Last opportunity is given to file the reply within 2 weeks failing which right to file reply will be closed. List on 7<sup>th</sup> October, 2021.

**IA-4155/2021:** Ld. Counsel for the Applicant RP states that after filing this application certain information and documents were supplied by the ex-Directors but some documents are still awaited. Let a fresh list of the documents, which are required to be submitted to RP be sent to the Respondents/ex-Directors within 2 days by RP. List for further consideration on 7<sup>th</sup> October, 2021.



**(L. N. GUPTA)  
MEMBER (T)**



**(DR. DEEPTI MUKESH)  
MEMBER (J)**